

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 551
ANSWERED ON 6TH FEBRUARY, 2025**

EXCESS COLLECTION BY TOLL PLAZAS

551. SHRI SELVAGANAPATHI T.M.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether National Highways Authority of India is allowing toll plazas to collect money from road users even after the developers have recovered money spent by them in manyfolds and if so, the details thereof;

(b) whether toll plazas have become a burden on the road users as the number of toll plazas is increasing in every nook and corner of the country in the name of road development, if so, the steps being taken to address the issue; and

(c) whether there is a general concern that parallel roads are being built along with the well-built roads with a motive of collection of toll tax and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The user fee at fee plazas on National Highways are collected as per National Highways Fee (Determination of Rates and Collection) Rules, 2008 and its amendment thereof. The fee as notified as per Concession Agreement shall be leviable till the end of the concession period and after the concession period is over, the fee shall be

collected by the Central Government or the executing authority as per the fee specified under sub-rule (2) of rule 4 of NH Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with these rules. In respect of a public funded project, the user fee leviable shall continue to be collected in perpetuity for such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually in accordance with the rules.

(b) All user fee plazas are established on National Highways as per the applicable National Highways Fee Rules and the respective Concession Agreement. Further, User Fee at a fee plaza is levied for the use of any section of National Highway, in accordance with the provisions of the NH Fee Rules. FASTag based user fee collection has been implemented at all NH Fee Plazas for payment of user fee, providing seamless user fee collection and reduction of waiting times at Fee Plazas.

(c) The construction of National Highways projects are undertaken primarily for traffic decongestion, improved connectivity, and regional development. Such projects are planned based on traffic studies and feasibility assessments.
